

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-768(ND)2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2018**

**NAME OF THE COMPANY: M/s. Queen Logistics V/s. M/s. Classic Bottle  
Caps Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner: Ms. Sudha Sachdev, Advocate**


**Present for the Respondent: Mr. Bhuvanesh Sehgal and Mr. Anubhav  
Bhasin, Advocates**

**ORDER**

Despite opportunity granted to the Corporate Debtor, no reply has been filed. Ld. Counsels submits that it is on account of the medical condition of the Director of the Corporate Debtor whose medical record have been placed on record. In view of the submissions made, further time of 1 week is granted.

To come up for arguments on 10<sup>th</sup> August, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**